

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NUMBER 91/2003

IN

ORIGINAL APPLICATION NUMBER 1056/ 2000

ALLAHABAD THIS THE 02nd DAY OF SEPTEMBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

HON'BLE MR. D. R. TIWARI, MEMBER (A)

Kanhaiya Lal Dohare, son of Shri Riwarit Lal
(E.D.D.A. AT B:O: Akaroo)
District-Kanpur.

.....Applicant

(By ADvocate : !Shri D.P. Tripathi)

V E R S U S

1. Neelam Srivastava P.M.G. Kanpur.
2. Neelam Srivastava officiating C.P.M.G.
Kanpur Region, Kanpur.
3. H.P. Sharma C.P.M. Kanpur.

.....Respondents

(By A_dvocate : shri)

O R D E R

By Hon'ble Mr. Justice R. R. K. Trivedi, Vice-Chairman

This contempt application has been filed for punishing the respondents for wilful disobedience of the order of this Tribunal dated 01.05.2001 passed in O.A. No.1049 of 2000 and other cases in the Bunch. The direction was as under:-

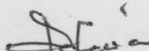
"However, as the respondents have not given appointment to the applicant against the vacancies in Kanpur Head Office on the ground of ban of the Department as well as Ministry of Finance, the question of appointment of the applicants may be considered as per rules for appointment, when such ban is lifted. The applications stand disposed of with the above direction with no costs."

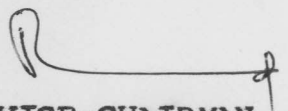


.....2/-

2. It is admitted fact that the ban was removed on 16.11.2000 and 09.01.2001. The applicant moved an application on 29.05.2001. The cause of action arose to the applicants when appointment was not given to them as directed by this Tribunal on 01.05.2001. The period of limitation for filing Contempt Application is one year. The period of limitation has already been expired on 29.05.2002. This application has been filed on 14.07.2003 which is ^{grossly} ~~graciously~~ time barred.

3. In the circumstances, no action for committing the contempt application can be taken. Accordingly, the Contempt Application is rejected as time barred.


MEMBER (A)


VICE-CHAIRMAN

shukla/-